

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 222 of 2014 & IA-58 of 2015 & IA-125 of 2015**  
**and**  
**Appeal No. 223 of 2014 & IA-59 of 2015 & IA-126 of 2015**

Dated : 30<sup>th</sup> November, 2015.  
Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Mula Pravara Electric Co-Operative Society Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza  
Ms. Malavika Prasad

Counsel for the Respondent(s): Ms. Deepa Chawan  
Mr. Nirav Shah  
Ms. Ramni Taneja for MSEDCL  
  
Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghuvamsy for R-1/MERC

**ORDER**

The learned counsel for the Appellant was already granted three weeks time to file rejoinder affidavit, vide order, dated 24.8.2015 by fixing the appeal for hearing on 9.10.2015, inspite of that, no rejoinder have been filed by the Appellant as yet and today again, he is requesting for two weeks more time to file the same, which is not permissible. We do not want to take any harsh step by disallowing the request but since the appeal in hand is pending for hearing since 2014, the Appellant is cannot be granted further time to file rejoinder affidavit. The Appellant may whatever wants to state in rejoinder affidavit may state in the written submissions, if any.

Post this Appeal for hearing on **22<sup>nd</sup> January, 2016.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**